

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 132 OF 2018**

**Dated: 30<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Power Grid Corporation of India Ltd.**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Divyanshu Bhatt

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Ms. Pallavi Sengupta  
Mr. Mayank Kshirsagar for R-3 & R-7

Ms. Swapna Seshadri  
Ms. Neha Garg for R-15

**ORDER**

The learned counsel, Ms. Pallavi Sengupta, appearing for the Respondent Nos. 3 & 7 prays for another two weeks time to file her reply in this matter.

Submission made by the learned counsel appearing for the Respondent Nos. 3 & 7, as stated supra, is placed on record.

Another two weeks time is extended to the learned counsel appearing for the Respondent Nos. 3 & 7 to file her reply in this matter. She may file the same by 14.09.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 12.10.2018, after duly serving copy on the other side.

List this matter on **31.10.2018**, as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

vt/pk

**(Justice N. K. Patil)**  
**Judicial Member**